NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP (CAA) No. 49/NCLT/AHM/2017 In CA (CAA) No.51/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>04.07.2017</u>

Name of the Company:

Citadelle Agencies Pvt. Ltd.

Dolat Commodities and Training Pvt. Ltd. Khyati Commodities and Trading Pvt Ltd

Vaipan Trading Pvt Ltd.

Nirshilp Commodities and Trading Pvt. Ltd.

(Joint Application)

Section of the Companies Act: <u>Section 230-232 of the Companies Act, 2013</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1 Phasimbla Raval

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2.

<u>ORDER</u>

Learned Advocate Ms. Dharmistha Raval present for Petitioners.

Proof of service of notices to statutory authorities filed.

No representation received from statutory authorities.

Heard arguments of Learned Counsel for Petitioners

Petition is admitted.

Date of hearing is fixed as 01.08.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express Ahmedabad Edition and Sandesh Daily Ahmedabad Edition" not less than ten days before the fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, Registrar of Companies and Official Liquidator informing the date of hearing.

Meanwhile the petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 01.08.2017 for hearing.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 4th day of July, 2017.